

(e) if so, whether steps will be taken to provide remaining financial assistance other than it received ?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN) : (a) Yes Sir. A Scientist at NISCAIR in collaboration with Jawaharlal Nehru University (JNU) has submitted a proposal to the 8th Research Council (RC) meeting of NISCAIR on 6th June 2008.

(b) The project envisages to identify indicators of climate change impact and to develop a web enabled database with cooperation of various organizations in India. It also envisages study of adaptation and mitigation due to climate change. RC had recommended that project proposal be submitted to Department of Science and Technology (DST) and other possible funding agencies such as Lakshadweep Administrator, Island Authority of India and CSIR for possible funding.

The project has already received financial support of Rs.12.45 lakh from UT Administration, Lakshadweep; Central Road Research Institute (CRRRI), New Delhi; and National Aerospace Laboratories (NAL), Bangalore.

The spatial data development has been completed. The base map of selected island has been prepared in GIS domain using the existing map. The first field visit has been done during 23rd January 2010 to 2nd February 2010. All the three investigators of the project had visited and collected data from Kavarathi and Agatti islands of Lakshadweep Archipelago.

(c) No, Sir.

(d) Research Council of NISCAIR in its 8th meeting in 2008 had approved the project for submission to funding agencies; and

(e) As per CSIR guidelines, the Principal Investigator shall submit the requirement in the prescribed format to the DST and other funding agencies as desired by the RC, NISCAIR in its 8th Meeting.

Benefits of retired employees

1605.SHRI A. VIJAYARAGHAVAN : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that the retirement benefits of many employees retired from Central Road Research Institute (CRRRI), a constituent establishment of CSIR are pending for quite long time;

(b) if so, the details thereof;

(c) if so, whether steps would be taken to process the same and sanction the respective retirement benefits without delay; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI PRITHVIRAJ CHAVAN) : (a) to (d) Retirement benefits in respect of only two employees of Central

Road Research Institute (ORRI) have been withheld in compliance with court orders. The cases are still pending against these employees and final view can be taken only after receiving court orders in their cases.

Developmental scheme for SC/ST in Andhra Pradesh

1606. SHRIMATI T. RATNA BAI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether some districts in Andhra Pradesh were on fast-track mode of development in the State in the schemes exclusive for SC/ST;

(b) if so, the details in the Eleventh Five Year Plan; and

(c) the funds allocated and spent in the district in each sector ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs are not implementing any schemes for SC/ST which provide for fast track mode of development of certain districts of Andhra Pradesh.

(b) and (c) Do not arise.

Dry Latrines (Prohibition) Act

1607. DR. GYAN PRAKASH PILANIA :

SHRI LALIT KISHORE CHATURVEDI :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state :

(a) whether all States adopted the Employment of Manual Scavengers and (Prohibition) Act, 1993, and have implemented the same properly, if so, State-wise details;

(b) the number of persons that have been punished under this Act, so far, the details thereof, year-wise, State-wise;

(c) whether any survey has been undertaken regarding implementation of this Act;

(d) if so, the outcome thereof, State-wise; and

(e) the total number of Rural Households and the number out of them that have converted dry latrines into sanitary latrines, State-wise?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) The Employment of Manual Scavengers and (Prohibition) Act, 1993 has been adopted by 23 States and all Union Territories. Two States, namely, Manipur and Mizoram have reported that there are no dry latrines and the States are scavengers free. Two States, namely, Rajasthan and Himachal Pradesh have enacted their own Act. The State of Jammu and Kashmir is yet to adopt the Act. The State-wise details are enclosed as Statement-I (See below).